## DEMAND FOR REPEAL OF M.I.5.A.

SHRI LAKSHMANA MAHAPATRO (Orissa): Sir, I have a serious complaint to make. We have been claiming in this House for a pretty long time that the M.I.S.A.—Maintenance of Internal Security Act—should be repealed, Now,

MR. CHAIRMAN: This has nothing to do with this.

LAKSHMANA MAHA-PATRO; No, no. I am making a statement. What are they going to do about it?... (Interruptions) It has not been repealed. They have held out an assurance to the country that the MISA will be repealed. This session is going to conclude in the next two days. If they are not really interested in repealing the MISA, then they should tell that they are not prepared to do so. But if they are prepared to do it, there is already a Bill brought forward by Shri Bhu-pesh Gupta pending in the House which should be passed; they can pass it through the process of voting. This hag been demanded by both Houses of Parliament for many months. One year hag passed since this party took over charge. But till now they have not done it. Therefore, we demand that it should be placed on the Agenda on the 17th and it should be passed in the House on the 17th

SHRI BHUPESH GUPTA (West Bengal); This assurance was not given out'side through a letter. This assurance was given to this House during this session itself. A statement was made that the Government had decided to withdraw the Criminal Procedure Code (Amendment) Bill. Then they gave an assurance and made a statement that MISA will be repealed. We are told that a Bill has been introduced in the other House. But, strangely enough, this simple Bill is not being passed in this House. Why? What is the trick about it? I demand. Sir., that you kindly direct the Government: if you can-

not do it here, I have a Bill pending here which we can pa's, according to the Rules, through the ballot. I do not know what is going to happen tomorrow. It is a very serious matter. It is a one-word or one-sentence Bill. This is not being passed, whereas so many other things are being brought in. Therefore, Sir., you should give the Government a direction in this inatter. Even today we know that Members of the Lok Sabha will give full co-operation if the Government wants to have this Bill passed today in the other House; I have full information about this. Or they can get it passed on Wednesday. Why should this not be done? You are playing with the Members of both Houses. Having introduced the Bill, it does not take any time; there is complete agreement on this. There is no dispute and even then the Bill is not passed. Do I take it that some alibis are being looked for so that if they can find some alibis, they can say that we cannot repeal it?

SHRI PILOO MODY (Gujarat): No, Mr. Bhupesh Gupta.

SHRI BHUPESH GUPTA: I take your word. But unfortunately you are not the Minister.

SHRI PILOO MODY: Fortunately *I* am not a Minister.

SHRI BHUPESH GUPTA: i do not know your idea of fortune. But people do not share your views in this matter. They are trying to become Ministers, remain Ministers and die aS Ministers. Therefore, i say that MISA must be repealed during this session and if it is not done,, we can come to only one conclusion. The Government is looking for some alibis. Maybe somebody will start a movement outside, as we are hearing and then this MISA or Preventive Detention Law will be used. It is therefore that the Goernment is keeping the Preventive Detention Law alive, It looks as if the Government \alpha acting mala fide in this matter. The

Minister for Parliamentary Affairs is sitting here. I am not telling anything to Mr. Advani because he is not concerned with it. The Minister for Parliamentary Affairs should convey to the Prime Minister that this is not the way that you introduce a Bill and then forget about it and take advantage of other things so that the Members do not remember it. We are not that forgetful in this matter. I hope that the matter is being raised in the other House also. The Bill should first be passed there and then here. It will take any time at all. No programme will be disturbed. Nothing comes in the way except the motivations of the Government. They can pass the Bill without, in the slightest manner, disturbing the official business or any other business that is already before the House. Therefoe, T demand that this should be done immediately and we should not wait for another two months. I find that they are very prompt in other things, but not in this.

Statement

## STATEMENT BY MINISTER Restructuring of the Liquified Petroleum Gas Agencicg

पैटोलियम तथा रसायन ग्रीर उर्वरक मंत्रालय में राज्य मंत्री (श्री जनेश्वर मिश्र) : श्रीमन्, इस सदन में पहले बताया जा चुका है कि तरल पैटोलियम गैस (एल०पी०जी०) सथवा खाना पकाने की गैस की विभिन्न कंपनियों की वर्तमान एजेंसियों के पूनर्गेटन और उसके फलस्वरूप नयी एजेंसियां खोलने के संबंध में एक वक्तव्य दिया जायेगा। मैं भव सदन को इस संबंध में सरकार के दिष्टकोण से अवगत कराना चाहता है।

जहां यह जरूरी है कि खाना पकाने की गैस के विभिन्न कंपनियों के वितरकों के पास एजेंसी का धाकार ऐसा हो जो एजेंसी के किफायती और दक्षतापुणं काम करने में सहायक सिद्ध हो, वहां इस बात को भी सुनिश्चित करना होगा कि ये जितरण एजेंनियां इतने बड़े साकार की न हो जायें या इतने बड़े धाकार की न बनी रहें जिसमे श्चन्य व्यक्ति इस प्रकार की वितरण एजेंसियों को चलाने के अवसर से वंचित रह जाये। इस उद्देश्य को ध्यान में रखते हुए ग्रव एक ऐसी सीमा निर्धारित करने का निर्णय लिया गया है जहां तक कोई वितरक ग्रपना व्यापार जारी रख सकेंगा या बढ़ा सकेगा। काम करने की विभिन्न शर्तों और विभिन्न इलाकों में कार्य संचालन की लागत पर विचार करते हुए प्रत्येक वितरक

के लिए प्रति माह मिलिण्डरों के रिफिल की अधिकतम संख्या निम्नलिखित रूप में निर्धारित की गई है:--

by Minister

मार्केट		Я	ति माह रिफिल की संख्या
बम्बई.			6,000
दिल्ली			4,000
10 लाख से व	प्रधिक जन	संख्या	
वाले नगर दो लाख ग्रौर वीच की			3,500
नगर			3,000
ग्रन्य स्थान	(*)		2,500

सहकारी समितियों को उक्त सीमाओं से छट होगी।

तेल कंपनियों को अब निदेश दे दिया गया है कि वे इन सीमाओं के ब्राधार पर ब्रपनी वर्तमान वितरण एजेंसियों के पुनर्गठन के लिए कदम उठायें। परन्तु हिन्दुस्तान पैट्रोलियम कार्पी-रेशन लि० श्रीर कैलटेक्स ग्रायल रिफार्डानग (इंडिया) लि॰ की खाना पकाने की गैस का वितरण बिधकांशतः मैसर्स कोसन गैस जे० मे० गैस कंपनी, ईस्ट कोस्ट गैम कंपनी, डोमेस्टिक गैस प्राइवेट लि॰ ग्रादि ग्रनदानग्राही कंपनियों (कंसेशनरीज) के माध्यम से किया जाता है। ये अनुदानग्राही कंपनियां अपने एजेंटों के माध्यम से उपभोक्ताओं को खाना पकाने की मैस सप्लाई करती हैं। इन ग्रनुदानग्राही कंपनियों का पूरी तरह से अधिग्रहण कर लेने के बाद ही इनकी एजेंसियों के पुनर्गठन से संबंधित प्रक्रन पर विचार करना संभव होगा। इस संबंध में पहले से ही कार्यवाही सारम्भ कर दी गयी है। सन्य दो कंपनिसों अर्थात् इंडियन आयल कापंरिणन लि॰ ग्रीर भारत पैटोलियम कार्पोरेशन लि॰ को जो खाना पकाने की गैस की मार्फेटिंग सीधे अपने वितरकों के माध्यम से करती हैं, इन्हीं सीमाद्यों के द्राधार पर अपनी वर्तमान एजेंसियों का पूनगंठन करने की सलाह दी गयी है। इंडियन ग्रायल कार्पोरेशन अपने उन कुछ वितरकों के व्यापार में सुधार करने के लिए इस धवसर का लाभ उठायेगा, जिनके वर्तमान व्यापार में उचित लाभ की व्यवस्था करने के लिए मुधार छनेक्षित है।

सदन में पहले यह भी घोषणा की गयी धी कि अगले वर्ष में विभिन्न तेल (कंपनियों द्वारा तीन लाख नये ग्राहकों को गैस कनेक्शन दिये जार्येंगे। इन सीमात्रों के ग्राधार पर वर्तमान वितरण एजेंसियों के पुनर्गठन ग्रीर तीन लाख ग्राहकों को गैस सप्लाई करने के उद्देश्य से ब्रतिरिक्त कृकिंग गैस की मार्केटिंग पर विचार